

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 86886 of 2025
(on behalf of appellant)

In

Customs Appeal No. 86241 of 2025

(Arising out of Order-in-Original No. 315/2023-24/Commr/NS-V/CAC/JNCH dated 30.03.2024 passed by the Commissioner of Customs (NS-V), JNCH, Nhava Sheva)

M/s Geismar India Pvt. Ltd.
DSM-045, DLF Tower, Shivaji Marg,
New Delhi – 110 015

.... Appellant

Versus

Commissioner of Customs (NS-V), Nhava Sheva
JNCH, Nhava Sheva, Taluka – Uran,
Raigad, Maharashtra – 400 707

.... Respondent

APPEARANCE:

Shri Pravin Singh, Advocate for the Appellant

Shri J.K. Jain, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86427/2025

Date of Hearing: 08.10.2025

Date of Decision: 08.10.2025

Per: Dr. Suvendu Kumar Pati

Miscellaneous application filed for withdrawal of the appeal is allowed as not opposed by the Respondent. Appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)